Affidavit to be Fornished by the candidate alongwith Nomination Paper Before the Returning Officer For election to................................(name of the House)

	From			ituency(Name of the C	Constituency)
	son/daugh;er/wife of	ć			m (a. 1851 6
	years, resident of				
	, do hereby solemnly affirm and state on				
	out whichever is not applicable)				
./ .	n a candidate set up by	(ne	une of the p	solitical party) / am conta	esting as an
	ependent candidate.	Ç	,		
	tails of PAN and status of fiting of Inc	ome tax	retorn':		
SL No		Perman		The financial year for which the last Income-tax return has been filed	Total income shown in income Fax Return (in Rupees)
1.	Self			DECI-HOU	
2.	Spouse-	_			
3.	Dependent I				
	Dependent 2				
4.	Depondent &	1			
5.	Dependent 3 e following case(s) is/ are pending again	just me in	which cog	nizance has been taken	by the court:-
SI.	Dependent 3	inst me in	which cog		by the court:-
5. 3) The Sl. No.	Dependent 3 e following case(s) is/ are pending again				by the court:-
5. 3) The Sl. No.	Dependent 3 e following case(s) is/ are pending agai	s taken			by the court:-
5. 3) The Sl. No.	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court ha cognizance, Sections of the Act and deserved.	s taken cription on :			by the court:-
5. Sl. No. (a)	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court ha cognizance, Sections of the Act and desert of the offence for which cognizance taken	s taken cription on :			by the court:-
5. Sl. No. (a)	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court has cognizance, Sections of the Act and desor of the offence for which cognizance taken the court, Case No. and Date of the court of the c	s taken cription en : of order	Description		by the court:-
5. Sl. No. (a)	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court ha cognizance, Sections of the Act and desert the offence for which cognizance taken Name of the court, Case No. and Date of taking cognizance; Details of Appeal (s) / Application(s) for	s taken cription en : of order or revision	Description	on .	
5. Sl. No. (a)	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court has cognizance, Sections of the Act and desired the offence for which cognizance taken. Name of the court, Case No. and Date of taking cognizance: Details of Appeal (s) / Application(s) for (if any) filed against the above order(s)	s taken cription en : of order or revision	Description	on .	
5. Sl. No. (a) (b)	Dependent 3 e following case(s) is/ are pending again Offence The details of cases where the court has cognizance, Sections of the Act and dese of the offence for which cognizance take Name of the court, Case No. and Date of taking cognizance: Details of Appeal (s) / Application(s) for (if any) filed against the above order(s) es in which I have been convicted by a The details of cases, Sections of the Act and description of the offence for	s taken cription en : of order or revision	Description	on .	

Ī	(c)	Punishment imposed :		-	
	_		 	-	

(5) That I give herem below the details of one assets (movable and immovable etc.) of myseli. my spouse and all dependents:

A. Details of movable assets: (Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand					
(fl)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit					
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.					
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and Investment in any Financial Instrument in Post office or Insurance Company and the amount					
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/Ahrcrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)					
(vii)	Jewelry, builtion and valuable thing (give details of weight and value)					

(viii) A	ly other assets such as value	of	1			
	tims/interest				C1-7	
(ix, G	ross Total value					
	and the second second		!		<u> </u>	

8. Details of immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-I	Dependent-2	Dependent-3
(I)	Agricultural Land Location(s) Survey number(s)					
	Area (Total measurement in acres)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(li)	Non-Agricultural Land Location(s) Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	(including apartments) -Location(s) -Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	Whether inherited property (Ves or NO)	
	Date of purchase in case of self acquired property	
	Cost of property (in case of purchase) at the time of purchase	
	Any investment on the property by way of development, construction etc.	
,	Approximate Current market value	
(iv)	Residential Buildings (including apartments.) -Location(s) - Survey number(s)	
	Area (Total measurement in sq. ft.)	
. 3	Built up Area (Total measurement in sq. ft.)	
	Whether inherited property (Yes or NO)	
	Date of purchase in case of self acquired property	_
	Cost of property (in case of purchase) at the time of purchase	,
	Any Investment on the land by way of development, construction etc.	
	Approximate Current market value	
(v):	Others (such as interest in property)	
(vi)	Total of Current Market Value of (i) to (v) above	

(6) I give kerein below the details of liabilities/ dues to public financial institutions and government :(Note: Picase give separate details of name of Bank, institution, entity or individual and amount for each item)

S, No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(1)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any tadividuals/ Entity other than mentioned in (i) above. Namo(s) Amount outstanding Nature of loan					

	A-ty other liability		
	Grand total of liabilities		
(ii)	Government Dues: Dues to departments dealing With government seconomodation		
	Dues to departments dealing with supply of water		
	Dues to departments dealing with supply of electricity		
	Dues to departments dealing with supply of telephones/mobiles		
	Dues to departments dealing with government transport (including aircrafts and helicopters)		
	Income Tax Dues		
	Wealth Tax Dues		
	Service Tax Dues		
	Municipal /Property Tax Dues		
	Sales Tax Dues		
	Any other dues		
_	Grand total of all Govt. dues		

675	Details of	profession or occupation:
		DIDIESMON OF OCCUDATION.

4.	3011	
ь	Spoure	

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

Ţ.	Name of the candidate	Sh./Smt./Kum.
2,	Full postal address	
3.	Number and Name of the constituency and state	
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

⁽⁸⁾ My educational qualification is as under:

5,	PA	N of				or for which la		Tints	Hucome Shown
		Candidate							
	_	Spouse:							
	(c)	Dependents							
6.		Details	of Assets	and Lieb	ilitie	s in rupees		des.	
		Description	Self	Spor		Dependent-i	Depende	int-H	Dependent-III
Α.		Moveable Asset (Total value)							
В.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(li)	Approximate Current Market Price of Asset (Total Value)							
7		Liabilities							
		(i) Government dues (Total)							
		(ii) Loans from Bank, Financial Institutions and others (Total)							
8.	(6	ghest educational qualific Give details of School / Un urse) (Name of the School	iversity e						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:			
(a) there is no (b) I, my spou above.	case of conviction or pending case aga se, or my dependents do not have any	inst me other than those mentioned in asset or liability, other than those me	nitems 3 and 4 above; intioned in items 5 and 6
Verified at	this the	day of	201

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 2 Affidavit should be sworn before an Outh Commissioner or Magistrate of the First Class or before a Notary Public.
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
 - The affidavit should be either typed or written legibly and nearly.